

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

COMPANY APPEAL  
CP/CSP/CSA/CSP/TCSP/TCSA/No. 05 / (MAH) / 2015

CORAM:

Present: **SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE MEMBER (J)**

**SHRI V. NALLASENAPATHY**  
**HON'BLE MEMBER (T)**

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07/04/2017

NAME OF THE PARTIES: M/s. MR. NOWROZ JILIA Pvt. Ltd.  
vs TATA INVESTMENT CORPORATION PVT&ANR.

SECTION OF THE COMPANIES ACT: \_\_\_\_\_ of the Companies  
Act 1956/2013/ I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	L.M. JENKINS i/b LMJ LAW PRACTICE	Advocate for Appellant	Maia Jenkins

Common Order

Company Appeal No. 03/58,59/NCLT/MB/MAH/2015

Company Appeal No. 04/58,59/NCLT/MB/MAH/2015

Company Appeal No. 05/58,59/NCLT/MB/MAH/2015

Company Appeal No. 06/58,59/NCLT/MB/MAH/2015

Company Appeal No. 07/58,59/NCLT/MB/MAH/2015

Company Appeal No. 08/58,59/NCLT/MB/MAH/2015

Company Appeal No. 09/58,59/NCLT/MB/MAH/2015

At request of the Petitioner Counsel, time for filing rejoinder is hereby given  
to the Petitioner side within three weeks hereof.

List this matter on 9.6.2017 for hearing.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)